

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015
CA No. 24/2017 & 25/2017

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017


NAME OF THE PARTIES: Mr. Madhavlal Pittie
V/s.
M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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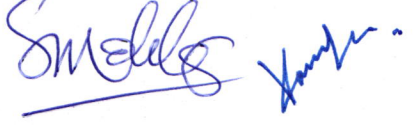
1	Prudheep Manna, Adv. and Manu Satiger, Adv.	i/b m/s. Crawford Bayley & Co, Advocates for the Petitioner	
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2	S.V. Mehta i/b Mahi Ranchoddas & Co	Advocate for Resp Nos. 1 to 4 and 6.	
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3	Anuja Abhyarkar	i/b m/s Federal and Radnikat Advocate for Respondent No. 5	
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By consent, adjourned to 21st June, 2017

Adjoined to 21/06/17

Noted:  

Sd/-
M. K. Shrawat
Member (Judicial)
Govt. of India
National Company Law Tribunal
Mumbai Bench, Mumbai